

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 90
TO BE ANSWERED ON 2ND FEBRUARY, 2024**

TESTING CHARGES IN PRIVATE HOSPITALS

90. MS. RAMYA HARIDAS:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Ministry has recently taken any steps to regulate the consultation fee, treatment and testing charges in private hospitals;
- (b) whether there is an upper limit for the various charges that patients have to pay in private hospitals; and
- (c) whether the Government is planning to initiate a Bill to control and regulate exploitative and unethical pricing policies in private hospitals?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(PROF. S.P. SINGH BAGHEL)**

(a) to (c) The Government of India has enacted The Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of clinical establishments (both government and private) in the country.

Under the Act, for registration and continuation, every private hospital is, inter-alia, required to fulfil the following conditions:

- i. Display the rates charged for each type of service provided and facilities available in the local as well as in English language at a conspicuous place for the benefit of the patients.
- ii. Ensure compliance with Standard Treatment guidelines issued by Central/State Government. So far, the Standard Treatment Guidelines for 227 medical conditions in Allopathy, 18 conditions in Ayurveda and 100 conditions in Siddha have been issued.
- iii. Charge the rates for each type of procedure and service within the range of rates determined and issued by the Central Government in consultation with the State Government. For this, a standard list of medical procedures and standard template for

costing have been finalized and shared with the States / UTs where the Act is applicable.

As on date, the CE Act, 2010 has been adopted by 12 States, *namely* Arunachal Pradesh, Assam, Bihar, Himachal Pradesh, Jharkhand, Mizoram, Rajasthan, Sikkim, Uttar Pradesh, Uttarakhand, Haryana, Telangana and 7 Union Territories (all except Delhi). Since 'Health' is a State subject, it is within the domain of the respective State/Union Territory Governments to implement and monitor the provisions of the CE Act, 2010 and regulate the consultation fee, treatment and testing charges including upper limit for the various charges that patients have to pay in private hospitals.
